



2025-DHC-9370



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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Date of decision: 27.10.2025

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CRL.M.C. 7523/2025

AMIR

Through: **Ms. Neha Kapoor, Advocate**
with petitioners in person.

versus

STATE OF NCT DELHI AND ANR ... Respondents

Through: **Ms. Kiran Bairwa, APP with**
ASI Virendra Kumar, PS-Jamia
Nagar.

Ms. Rashi Agrawal and Mr.
Vishal Rawat, Advocates for R-
2.

Respondent No. 2 in person.

CORAM:-

HON'BLE MR. JUSTICE RAVINDER DUDEJA

JUDGMENT(ORAL)

RAVINDER DUDEJA, J.

1. This is a petition under Section 528 of the Bharatiya Nagarik Suraksha Sanhita, seeking quashing of FIR No. 138/2025, dated 12.03.2025, registered at P.S Jamia Nagar, Delhi under Sections 498A/406/354/34 IPC and all proceedings emanating therefrom on the basis of settlement between the parties.

2. The factual matrix giving rise to the instant case is that the marriage between Petitioner No. 1 and Respondent no. 2/complainant



was solemnized on 22.12.2023 as per Muslim Rites and ceremonies at Delhi. No Child was born out of the said wedlock.

3. As per averments made in the FIR, Respondent No. 2 was subjected to physical and mental harassment on account of dowry demands by the Petitioners. FIR No. 138/2025 was lodged at the instance of respondent no. 2 at PS Jamia Nagar under sections 498A/406/354/34 IPC against the Petitioners.

4. During the course of proceedings, the parties amicably resolved their disputes and the terms of settlement were written in the form of a Compromise Cum Settlement Deed dated 15.09.2025. It is submitted that Petitioner No.1 and Respondent No. 2 have resumed cohabitation. Copy of the Compromise Cum Settlement Deed dated 15.09.2025 has been annexed as Annexure P-2.

5. Parties are physically present before the Court. They have been identified by their respective counsels as well as by the Investigating Officer ASI Virendra Kumar, from PS Jamia Nagar.

6. Respondent No. 2 confirms that the matter has been amicably settled with the petitioners without any force, fear, coercion and she has resumed cohabitation and has no objection if the FIR No. 138/2025 is quashed against the Petitioners.



7. In view of the settlement between the parties, learned Additional PP appearing for the State, also has no objection if the present FIR No. 138/2025 is quashed.

8. Hon'ble Supreme Court has recognized the need of amicable settlement of disputes in *Rangappa Javoor vs The State Of Karnataka And Another, Diary No. 33313/2019, 2023 LiveLaw (SC) 74, Jitendra Raghuvanshi & Ors. vs Babita Raghuvanshi & Anr., (2013) 4 SCC 58 & in Gian Singh vs State of Punjab (2012) 10 SCC 303.*

9. Further, it is settled that the inherent powers under section 482 of the Code are required to be exercised to secure the ends of justice or to prevent abuse of the process of any court. Further, the High Court can quash non-compoundable offences after considering the nature of the offence and the amicable settlement between the concerned parties. Supreme Court and this Court have repeatedly held that the cases arising out of matrimonial differences should be put to a quietus if the parties have reached an amicable settlement. Reliance may be placed upon *B.S. Joshi v. State of Haryana, (2003) 4 SCC*.

10. In view of the above facts that the parties have amicably resolved their differences out of their own free will and without any coercion. Hence, it would be in the interest of justice, to quash the abovementioned FIR and the proceedings pursuant thereto.



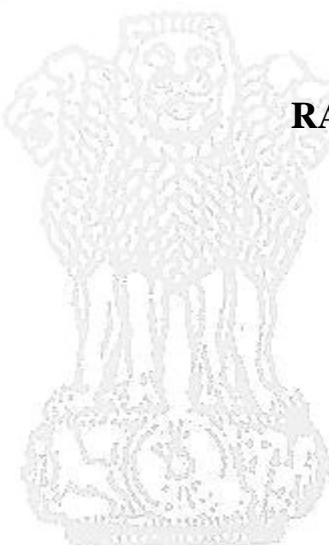
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11. In the interest of justice, the petition is allowed, and the FIR No. 138/2025 dated 12.03.2025, registered at P.S Jamia Nagar, Delhi under section 498A/406/354/34 IPC and all the other consequential proceeding emanating therefrom is hereby quashed.
12. Petition is allowed and disposed of accordingly.
13. Pending application(s), if any, also stand disposed of.

RAVINDER DUDEJA, J

October 27, 2025
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